

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.283/2011

PARMINDER KAUR @ P.P.KAUR @ SONI

Appellant(s)

VERSUS

THE STATE OF PUNJAB

Respondent(s)

Date : 16-07-2020 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE KRISHNA MURARI

For Appellant(s)

Mr. Dushyant Parashar, AOR (SCLSC)
Mr. Dinesh Pandey, Adv.
Mr. Manu Parashar, Adv.

For Respondent(s)

Ms. Jaspreet Gogia, AOR

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard the learned counsel appearing for the appellant and the
learned counsel appearing for the State of Punjab.

Hearing is concluded.

The Judgment is reserved.

As prayed, learned counsel appearing for the appellant is
permitted to file written arguments as well as Judgments which he
wants to rely upon within a period of three days from today.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR